

शासी निकाय ने 11 अप्रैल, 1970 को हुई अपनी बैठक में विचार किया। जहाँ तक भारतीय चिकित्सा अनुसंधान परिषद् का सम्बन्ध है शासी निकाय कनिष्ठों को कार्यान्वित किया जा रहा है। वैज्ञानिक सलाहकार मण्डल को कुछ अन्य सिफारिशों को उन पर शासी निकाय द्वारा की गई सिफारिशों सहित परिषद् को शासी निकाय द्वारा नियुक्त उप-समिति को विस्तृत जांच के लिये भेज दिया गया है।

उप-समिति का, जो शासी निकाय द्वारा मनोनीत की गई थी, फिर से गठन करना पड़ा क्योंकि बहुत से सदस्य अब परिषद् के शासी निकाय के सदस्य नहीं रहे। पुनर्गठित उप-समिति की 3 अप्रैल, 1972 को बैठक हुई, किन्तु उसने इस बैठक में उन को भेजे गये मामलों पर कोई निर्णय नहीं लिया। उप-समिति को दूसरी बैठक बुलाने के लिये कार्यवाही की जा रही है।

†[THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (DR. DEBIPRASAD CHATTOPADHYAYA) : (a) and (b) The recommendations of the Reviewing Committee were considered by the Scientific Advisory Board at its meeting held on the 22nd August, 1968 and recommendations of the reviewing Committee and the Scientific Advisory Board by the Governing Body at its meeting held on the 11th April, 1970. The decisions taken by the Governing Body are being implemented in so far as the Indian Council of Medical Research is concerned. Some of the other recommendations made by the Scientific Advisory Board have been referred with the recommendations of the Governing Body thereon, for detailed examination to the Sub-Committee appointed by the Governing Body of the Council.

†[] English translation.

The Sub-Committee which had been nominated by the Governing Body had to be reconstituted as most of the members ceased to be members of the Governing Body of the Council. The reconstituted Sub-Committee met on the 3rd April, 1972 but took no decisions on the matters referred to it. Action is being taken to convene another meeting of the Sub-Committee.]

ALLOTMENT OF SUGAR TO THE STATE OF KERALA

1275. SHRI S. KUMARAN :

SHRI K. P. SUBRAMANIA MENON :

SHRI HAMID ALI SCHAMNAD :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Central Government have allotted only 7,600 tonnes of sugar per month, for Kerala State instead of 10,000 tonnes allotted prior to the decontrol in May, 1971;

(b) whether the Government of Kerala has requested the Central Government to enhance the monthly allotment of sugar to at least 10,000 tonnes for distribution through Fair Price shops to family card-holders etc. as the present allotment of 7,600 tonnes per month is quite inadequate; and

(c) if so, the steps taken by Government to enhance the allotment?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : (a) Yes, Sir.

(b) Yes, Sir.

(c) Due to the limited availability of sugar on account of the fall in production, it has not been possible to accede to the request of the State Government.